#### REGISTERED

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.
Dated: 14 Oct 87

APPLICATION NO 107 /87 (F)

W.P.No.

APPLICANT P.V. Purn sheltaman

RESPONDENTS Chief allorieristrater Dandalcarange Development Authority, Kosaput & 205.

To

1. Soi P. V. Rorushaltamany Doriver for Diesel Forte high Druck, Government of India Text Book Bress,

leyson - 570 011.

2. Sri S. G. Shenery, Advocali, 47, 3rd Cross, Mallestonami, Bangalore - 56 cocs.

3. The Chief Administrator, Dandakaranga Development Anticosty, Koreput (Headquarters) ORISSA.

5. The Hanager, Good. of India Text-Broks Press, Mysere -570011.

C. Slon M. Varneliva Rac, Chavocale (CGSC) High Court Poridaings Bangalore-1.

4. The Dry Secretary lo lie Groot of India Min. of Personnel & Fraincipaldonion strature Reforms Public Girricuances & Pensions N. 1810d New Delhi -110001. Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/
INTERIM ORDER passed by this Tribunal in the above said application on 50487.

RECEIVED 6 Capica 15 (10/57)

DERUTY, REGISTRAR (JUDICIAL)

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# CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE DATED THIS THE 5TH DAY OF OCTOBER,1987.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And:

Hon'ble Mr.L.H.A.Rego,

.. Member(A)

### APPLICATION NUMBER 107 OF 1987

P.V.Purushothaman, Son of late Vasu Kutty, Driver for Diesel Fork Lift Truck, Government of India Text Books Press, Mysore 570 Oll.

.. Applicant.

(Dy Sri S. Ganesh Shenoy, Advocate)

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- 1. The Chief Administrator, Dahdakaranya Development Authority, Koraput (Head Quarters), Orissa.
- 2. The Deputy Secretary to the Government of India, Ministry of Personnel and Training, Administrative REforms, Public Grievances & Pensions, North Block, New Delhi-110 001.
- 3.The Manager,
  Government of India,
  Text Books Press, Mysore-570 Oll.

.. Respondents.

(By Sri M. Vasudeva Rao, Standing Counsel)

This application coming on for hearing this day, Vice-Chairman made the following:

### ORDER

This is an application made by the applicant under Section of the Administrative Tribunals Act,1935.

2. The applicant who is now working as a Driver in the Government of India Press, Mysore claims for the benefit of revision of pay scales in accordance with the Third Pay Commission Recommendations from 1-1-1973. The applicant has urged that the claim

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claim made by him has not been finally disposed of and the claim which is well founded in law, justice and equity should be accepted by this Tribunal.

- 3. In their reply, the respondents have urged that the claim of the applicant relating to a period that arose prior to 1-11-1932 cannot be adjudicated by this Tribunal.
- 4. Sri S. Ganes'n Shenoy, learned counsel for the applicant, contends that the claim of the applicant arising from 1-1-1973 was well founded and cannot be denied in law, justice and equity.
- 5. Sri M.Vasudeva Rao, learned Additional Central Government Standing Counsel appearing for the respondents, contends that the claim made by the applicant arising prior to 1-11-1982 cannot be adjudicated by this Tribunal as ruled by the Principal Bench of this Tribunal in V.K.METRA v. SECRETARY, MINISTRY OF INFORMATION AND BROADCASTING, NEW DELHI (ATR 1986 CAT 203) reiterated by this Bench in 'Dr.(Sat.)'(SHAMA KAPUR v. UNION OF INDIA (A.No.43/37 decided on 12-3-1937).
- revision of pay scales arose as on 1-1-1073. We are not concerned with the reasons for the delay and the tardiness, if any, in the disposal of the application made by the applicant. But, the fact remains that the claim itself arose prior to 1-1-1932. In Mehra's case reiterated in Dr. (Smt.) Kshama Kapur's case, this Tribunal has held that claims arising prior to 1-11-1932 cannot be adjudicated by this Tribunal under Section 19 of the Act. In the light of the principles enunciated in Mehra's and Dr. (Smt.) Kshama Kapur's cases this application cannot be entertained by this Tribunal and no relief can be granted however legal, just and equitable it be.



7. In the light of our above discussion, we hold that this application is liable to be dismissed. We, therefore, dismiss this application. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sd — VICE-CHATRIANIA ST. Shalst.

MEI BER(A)

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